

Annexure-3

Name of the Corporate Debtor: Muktar Minerals Private Limited; Date of Commencement of CIRP: 5th May, 2021; List of Creditors as on: 27th September, 2021

Secured Financial Creditors (other than financial creditors belonging to any class of creditors)

Sl No.	Name of Creditor	Identification No.	Date of Claim received		Details of Claims Admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of Claim under Verification	Remarks, if any
			Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	SREI Equipment Finance Limited	U70101WB2006PLC 109898	27-05-2021	1,80,90,23,209.00	1,80,90,23,209.00	Secured	1,80,90,23,209.00	1,80,90,23,209.00	No	45.78%					
2	Union Bank of India	IFSC Code: UBIN0901423	30-05-2021	5,33,47,811.22	5,33,47,811.22	Secured	5,33,47,811.22	5,33,47,811.22	No	1.35%				-	
Total				1,86,23,71,020.22	1,86,23,71,020.22					47.13%				-	

SECURITY DETAILS

SREI EQUIPMENT FINANCE LIMITED

Primary Security

The whole of the equipment as details herein including its movable parts, machinery spares, tools and accessories both present and future, whether installed or not and whether now lying loose or in cases or which are now lying or stored in or about or shall hereafter from time to time during the continuance of the security of these presents be brought into or upon or be stored or be in or about all the customer's factories, premises and godowns or wherever else the same may be or be held by any party to the order or disposition of the customer or in the course of transit or on high seas or on order or delivery, howsoever and wheresoever in the possession of the customer and either by way of substitution or addition.

Sl No.	Asset Name	Qty.
1.	Tipper	1
2.	Dozer	1
3.	Dozer	1
4.	Caterpillar Hydraulic Excavator 320D	1
5.	Power Screen Chiftain 1400	1
6.	Scaffolding	1
7.	Tipper	1
8.	Weigh Bridge	1
9.	HM Wheel Loader 2021	1

Collateral Security

1. ALL THAT piece and parcel of the property known as "GORLA" or GART or NOMOSH having total area of 55910 sq mtr comprised in Survey No. 13/3, 13/4 with the denominated Nomosh and 14/1 and 14/2 with the denominated Gart lying and situated at Village- Caurem, Panchayat of Caurem-Pirla, Taluka and Sub-District - Quepem, District- South Goa, in the state of Goa TOGETHER WITH all structures and constructions thereon and all saleable area and with all buildings, erections and constructions of every description which are standing erected and/or attached and/or shall at anytime hereafter during the continuance of the Security hereby constituted be erected and standing and/or attached to the aforesaid lands and premises or any part thereof and all rights to use common areas and facilities and incidentals attached thereto, together with all trees, fences, hedges, ditches, ways, sewers, drains, waters, watercourses, liberties, privileges, easements and appurtenances whatsoever to the said lands hereditaments or premises or any part thereof whether presently in existence or in the future belonging to or in anyway appurtenant thereto AND ALL the estate, right, title, interest, property, claim, and demand whatsoever of the Depositor.

	<p>2. ALL THAT piece and parcel of the property known as "GOTAMOLLO or GHARBHAT or DESAIWADA being independent Plot no B having area of 1,60,000 Sq mtrs and being independent Plot no C having area of 25,300 Sq mtrs comprised in Survey no 12/1 both situated at village-Caurem, within the limits of Caurem-Pirla, Taluka and Sub-registration office- Quepem, District- South Goa, in the state of Goa TOGETHER WITH all structures and constructions thereon and all saleable area and with all buildings, erections and constructions of every description which are standing erected and/or attached and/or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing and/or attached to the aforesaid lands and premises or any part thereof and all rights to use common areas and facilities and incidentals attached thereto together with all trees, fences, hedges, ditches, ways, sewers, drains, water, watercourses, liberties, privileges, casements and appurtenances whatsoever to the said lands, hereditaments or premises or any part thereof whether presently in existence or in the future belonging to or in anyway appurtenant thereto AND ALL the estate, right, title, interest, property, claim, and demand whatsoever of the Depositor.</p>																		
	<p>3. ALL THAT piece and parcel of the property known as "ORNIGALLE or ORMIGALEM having total area of 19218 Sq mtrs being Part A of Survey no 120/1 situated at Sao Jose De Areal within the jurisdiction of Village Panchayat of San Jose De Areal Taluka and Sub-District- Salcete, South Goa, state of Goa TOGETHER WITH all structures and constructions thereon and all saleable area and with all buildings, erections and constructions of every description which are standing erected and/or attached and/or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing and/or attached to the aforesaid lands and premises or any part thereof and all rights to use common areas and facilities and incidentals attached thereto together with all trees, fences, hedges, ditches, ways, sewers, drains, water, watercourses, liberties, privileges, casements and appurtenances whatsoever to the said lands, hereditaments or premises or any part thereof whether presently in existence or in the future belonging to or in anyway appurtenant thereto AND ALL the estate, right, title, interest, property, claim, and demand whatsoever of the Depositor.</p>																		
	<p>4. ALL THAT piece and parcel of the property known as "MAVOLTOCHENO or MOVORASHEM Situated at village-Caurem, within the jurisdiction of Caurem-Pirla and the property of VANVORCEM or VOUSHE having total area of 72125 Sq Mtr comprised in Survey no 12/1 and 13/1 situated at Village-Caurem within Jurisdiction of caurem-Pirla in the Taluka and Sub-District- South Goa in the state of Goa TOGETHER WITH all buildings, erections and constructions of every description which are standing erected and/or attached and/or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing and/or attached to the aforesaid lands and premises or any part thereof and all rights to use common areas and facilities and incidentals attached thereto together with all trees, fences, hedges, ditches, ways, sewers, drains, water, watercourses, liberties, privileges, casements and appurtenances whatsoever to the said lands, hereditaments or premises or any part thereof whether presently in existence or in the future belonging to or in anyway appurtenant thereto AND ALL the estate, right, title, interest, property claim and demand whatsoever of the Depositor.</p>																		
	<p>5. ALL THAT piece and parcel of the property Known as "SIDDACHI TODDI" or "SODNACHI TOD" by other name "CALEA DEVACCHY TODDO" having total area of 1,75,040 Sq mtr comprised in Survey no 28/1 situated at Village – Malpona, Taluka and Sub-District- Satari, District – North Goa in the state of Goa TOGETHER WITH all buildings, erections and constructions of every description which are standing erected and/or attached and/or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing and/or attached to the aforesaid lands and premises or any part thereof and all rights to use common areas and facilities and incidentals attached thereto together with all trees, fences, hedges, ditches, ways, sewers, drains, water, watercourses, liberties, privileges, casements and appurtenances whatsoever to the said lands, hereditaments or premises or any part thereof whether presently in existence or in the future belonging to or in anyway appurtenant thereto AND ALL the estate, right, title, interest, property claim and demand whatsoever of the Depositor.</p>																		
	<p>6. ALL THAT pieces and parcels and admeasuring 43700 Sq Mtrs being part of Survey No. 19/2 situated at Village Sulcorna, Quepem, Goa together with all structures thereon and anything attached or permanently fastened to the earth and any benefits, advantages, interest and rights accruing for thereon both present and future and all the benefits and facilities and incidentals attached thereto together with all future saleable and constructed areas and all trees, fences, hedges, ditches, ways, sewers, drains, waters, watercourses, liberties, privileges, easements and appurtenances whatsoever to the said lands, hereditaments or premises or any part thereof whether presently in existence or in the future belonging to or in any way appurtenant thereto and all the estate, absolute right, title, interest, property claim and demand whatsoever.</p> <p>The Said Plot is butted and bounded by:- NORTH: Remaining Portion of Survey no 19/2 SOUTH: Property being Survey no 11 EAST: Property being Survey no 18 WEST: Property being Survey no 36</p>																		
	<p>Others 1. Personal Guarantee of Mr. Shaikh Muktar 2. Corporate Guarantee of Xec Blue Metals Private Limited</p>																		
2	UNION BANK OF INDIA																		
	<p>1) Hypothecation of stock in trade & receivables of the firm Rs 4614.97 Lakhs as per estimated B/S dated 31.03.2019. 2) EMG of 4 plots via Plot A 943 Sq Mtrs plot B admeasuring 1019 Sq Mtrs, Plot C admeasuring 1010 Sq mtrs and Plot D admeasuring 7053 Sq mtrs. All the aforesaid plots form part of the landed property known as Cumbarcungi or Cumbartollen situated at village Verna, within the limits of village panchayat of verna, Taluka and sub District of salcete, district of South Goa, state of Goa, described in the land registration office of salcete under No 17893 of book B-46 of new series, surveyed under survey no 14/1 of village verna. The property is valued at Rs 1403.50 Lakhs as per valuation report of EBS Kossambe dated 14.08.2017.</p> <table border="1" data-bbox="96 1117 645 1247"> <thead> <tr> <th colspan="3">Guarantee</th> </tr> <tr> <th>Name</th> <th>Capacity</th> <th>Net Worth (Rs in lakh)</th> </tr> </thead> <tbody> <tr> <td>Mr. Shaikh Muktar</td> <td>Individual</td> <td>458.49</td> </tr> <tr> <td>Mrs. Shamsun Muktar Shaikh</td> <td>Individual</td> <td>697.90</td> </tr> <tr> <td>Ms. Mizba Shaikh</td> <td>Individual</td> <td>515.48</td> </tr> <tr> <td>Ms. Hawabi Muktar Shaikh</td> <td>Individual</td> <td>27.97</td> </tr> </tbody> </table>	Guarantee			Name	Capacity	Net Worth (Rs in lakh)	Mr. Shaikh Muktar	Individual	458.49	Mrs. Shamsun Muktar Shaikh	Individual	697.90	Ms. Mizba Shaikh	Individual	515.48	Ms. Hawabi Muktar Shaikh	Individual	27.97
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